

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2370
ANSWERED ON:05.02.2014
CORRUPT ACTIVITIES BY KB MANAGERS
Ram Shri Purnmasi; Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has recently arrested Regional Managers of Kendriya Bhandars for accepting bribe from suppliers and if so, the details thereof;
- (b) the quantum of cash, jewellery, etc. seized by CBI in this regard;
- (c) whether CBI has also questioned the Chairman and Managing Director of Kendriya Bhandar in the matter;
- (d) if so, the outcome thereof; and
- (e) the steps taken by the Government to check corrupt activities in Kendriya Bhandar?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

- (a) & (b) Yes, CBI has arrested a Regional Manager of Kendriya Bhandar while demanding & accepting a bribe of Rs. 2550/- from the complainant to release the payment of pending bills and registered a case RC 29(A)/2013-Mumbai on 07.10.2013. During the searches in the residential and office premises of the accused, cash of Rs. 18 lakhs and the incriminating documents were seized.
- (c) The Managing Director of Kendriya Bhandar has been examined.
- (d) The case is under investigation.
- (e) The Government including the management of Kendriya Bhandar have taken several steps to check the corrupt activities. These inter-alia include:-
 - (i) Creation of a vigilance set up headed by an Officer on deputation from the Government under overall supervision of CVC;
 - (ii) Putting in place a purchase policy approved by the Board for procurement of items which broadly follows the Government/CVC guidelines on procurement;
 - (iii) Surprise inspection of branch stores, periodical physical verification of stocks and internal audit, etc.
 - (iv) Issue of comprehensive instructions on transparency in tendering and contracting by the CVC; and
 - (v) Introduction of e-governance and simplification of procedures and system."